

- (2) A copy of the Railway Protection Force (Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated the 30th January, 1997, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-1738/97]

12.02 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 19th March, 1997 agreed without any amendment to the National Environment Appellate Authority Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 17th March, 1997."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax (Amendment) Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 15th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (Vote on Account) Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 15th March, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 15th March, 1997 and transmitted to the Rajya Sabha for its recommendations

and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.02½ hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Fourth Report

[English]

SHRI G. VENKAT SWAMY (Peddapalli) : Sir, I beg to present the Fourth Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty Sixth Report (Tenth Lok Sabha) on Hindustan Organic Chemicals Limited.

12.03 hrs.

STANDING COMMITTEE ON PETROLEUM AND CHEMICALS

Fourth and Fifth Reports

[English]

SHRI ABDUL REHMAN ANTULAY (Kulaba) : Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Chemicals :

- (1) Fourth Report on Action Taken by Government on the recommendations contained in Twenty-Sixth Report (Tenth Lok Sabha) on 'Institute of Pesticide Formulation Technology' (Ministry of Chemicals and Fertilisers, Department of Chemicals and Petrochemicals).
- (2) Fifth Report on Action Taken by Government on the recommendations contained in Twenty-Seventh Report (Tenth Lok Sabha) on 'Fertiliser Education Policy and Projects' (Ministry of Chemicals and Fertilisers, Department of Fertilisers).

12.04 hrs.

STATEMENT BY MINISTERS

Improved people-to-people contacts with Pakistan

[English]

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : Mr. Deputy Speaker Sir, as hon. Members